Standard Operating Procedure for participating in the court proceedings through Video Conferencing

- 'Jitsi Meet' Application shall be used for Video Conferencing. It works both on 1. Mobile (Android/iPhone) and Laptops/Desktops.
- 2. Learned Advocates/Parties-in-person are requested to install 'Jitsi Meet' Application in their Mobile Phones from Android Play Store or Apple Store. If someone wants to use the application from Laptop/Desktop. URL https://meet.jit.si/ may be opened in the web browser. The users are not required to make any account in this application.
- Before the scheduled time of sitting of Hon'ble Court, a Link will be sent to 3. concerned Advocates or Parties-in-person through SMS on their mobile number or through email registered in the CIS of High Court. Advocates or Parties-inperson are requested not to share this link with any one as the link is generated to join for their particular case.
- The Advocates or Parties-in-person shall be ready with their Mobile Phones or 4. Laptop/Desktop during the Hon'ble Court sitting timings. They will regularly watch the Display Board which is available on Mobile Apps and Web Site of High Court.

The Advocates/Party-in-Person whose cases are listed at item no. 1 to 5 of Cause List, shall copy the above link in the 'Jitsi Meet' Mobile Application or in web browser application at start time of Hon'ble Court (11.00 am) and they will join the Video Conferencing. The Advocates so joined will wait for their turn and when the case will be taken up by the Hon'ble Court, they will be joined with the Hon'ble Court, if required or directed by Hon'ble Court.

Remaining Advocates/Parties-in-person will copy the above Link in the 'Jitsi Meet' Mobile Application or in web browser application when at least 5th case above their case in cause list is taken up by Hon'ble Court and will join the Video Conferencing. Advocates/Parties-in-person so joined will wait for their turn and when the case will be taken up by the Hon'ble Court, they will be joined with the Hon'ble Court, if required or directed by Hon'ble Court.

- 5. During video conferencing, the Advocates/parties-in-person are requested to keep the screen rotation of their mobile on and to hold the mobile phone in landscape position.
- If for any reason, the video conferencing cannot be held through 'Jitsi Meet', 6. the conferencing shall be held through Whatsapp Video Call. Therefore, the